

PUBLISHED IN THE GAZETTE OF INDIA

PART-II, SECTION 3, SUB-SECTION (ii), EXTRAORDINARY ON 19.06.2003

MINISTRY OF FINANCE

(DEPARTMENT OF COMPANY AFFAIRS)

NOTIFICATION

New Delhi, the 19th June, 2003

S.O. 715(E). - In exercise of the powers conferred by the sub-section (3) of section 1 of the Competition Act, 2002 (12 of 2003), the Central Government hereby appoints the 19th June, 2003, as the date on which the following sections of the said Act, shall come into force, namely: -

(1) Section 2 except clauses (d), (g), (j), (k), (i) and (n);	(9) Section 36;	(16) Section 55;
(2) Section 7;	(10) Section 49;	(17) Section 56;
(3) Section 11;	(11) Section 50;	(18) Section 57;
(4) Section 12;	(12) Section 51;	(19) Section 58;
(5) Section 13;	(13) Section 52;	(20) Section 59;
(6) Section 15;	(14) Section 53;	(21) Section 60;
(7) Section 22;	(15) Section 54;	(22) Section 61;
(8) Section 23;		(23) Section 62;
		(24) Section 63 except clause (a), (b), (d), (e), (f), (g) and (n) of sub-section (2)
		(25) Section 64;
		(26) Section 65.

[F. No. 1/8/2003-CL.V]

(Rajiv Mehrishi)

Joint Secretary